IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

7. **IA-1356(MB)2024 IN C.P. (IB)/505(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.03.2024**

NAME OF THE PARTIES: Bank of Maharashtra Through Irp Mahesh Sureka
Vs.
Susheela Nambiar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

IA-1356(MB)2024

1. Ms. Kartikee Korgaonkar, Ld. Counsel for RP/Applicant present through VC. None present for the Respondent.

2. The present Application is filed by the Applicant/RP to take on record the report of Resolution Professional under Section 99 of the Code. The same is taken on record.

3. The RP is directed to serve copy of report on the Personal Guarantor. The Personal Guarantor is directed to file reply within three weeks of receipt of report and serve copy on the other side three days in advance before the next hearing. RP to be present on the next date of hearing.

4. List this matter for further consideration on **15.05.2024**. Meanwhile, Financial Creditor is directed to intimate the next date of hearing to the Personal Guarantor.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

27.03.2024 / *Bmb*